

**Legal Expenditure in Indian High
Commission in London**

5115. SHRI MOOL CHAND DAGA :
Will the Minister of EXTERNAL AFFAIRS
be pleased to state :

(a) the legal expenditure (in rupees)
incurred by the Indian High Commission in
London during the last three years, year-
wise ;

(b) the nature of cases ;

(c) whether the post of legal adviser in
the office of Indian High Commission in
London has been abolished ; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI K. NATWAR SINGH) :

(a)	Year	Amount in Rupees
	1983	15,88,582.56
	1984	12,22,366.72
	1985	18,64,839.00

(b) These cases relate to carriage of
Government of India cargo by ships and
concern, inter alia, shortages or damage to
cargo as covered by charter party agree-
ments. Cases where ships have met with
accidents necessitating salvage operations
leading to general average claims are also
included.

(c) and (d) Yes, Sir. The post was
abolished on account of functional and
financial reasons. Posting of a legal adviser
did not reduce the legal expenses incurred
by the High Commission. The legal adviser
could not appear in the U.K Courts on
behalf of the Government and local lawyers
continued to be engaged.

**Formation of Housing Finance
Corporations**

5116. SHRI VIJAY KUMAR MISHRA:
Will the Minister of FINANCE be pleased
to state :

(a) whether Government have permitted
formation and operation of Housing Finance
companies/Corporations ;

(b) whether such corporations and
companies have been approved by Union
Government and Delhi Development
Authority for getting/obtaining loans from
these companies and Corporations ;

(c) whether such Corporations and
Companies have obtained grants from any
of the United Nations Bodies for the
development of Housing in India ;

(d) if so, the details thereof ;

(e) whether Government are aware
of the fact that these corporations and
companies have defrauded those who have
borrowed money from them by mortgaging
their houses ; and

(f) if so, the action proposed to be
taken by Government ?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : (a) and (b)
A Housing & Urban Development
Corporation (HUDCO) was established to
finance Housing and Urban Development
Schemes, HUDCO does not give loans to
individuals but finance housing and urban
development schemes formulated by
Housing Development Boards, Development
Authorities, Cooperative Societies etc.
Housing Development Finance Corporation
(HDFC) came into being in private sector
for providing loans for the construction
and purchase of residential houses. In
addition to HUDCO and HDFC, the
Reserve Bank of India had classified 7
companies in the private sector as housing
finance companies. These companies are
established under the Companies Act, 1956.

(c) and (d) No, Sir. However, HDFC
has raised term loans totalling US \$ 50
million under United States Housing
Guarantee Programme.

(e) and (f) Certain allegations were made in the press recently against HDFC regarding method of recoveries of loan and interest. HDFC has intimated that the interest chargeable from the borrowers is calculated on the basis of annual rests. This is brought to the notice of the borrower at the time of submission of application as also in the offer letter sanctioning the loans to him.

PM's Discussion Abroad about Follow up Steps Regarding Economic Sanctions Against South Africa

5117. SHRI ANAND SINGH :

SHRI KRISHNA SINGH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the follow up steps to enforce the consensus arrived at the recent Commonwealth and Non-aligned Summit about economic sanctions against the Pretoria regime were discussed by the Prime Minister during his recent visit to Australia, New Zealand, Indonesia and Thailand ; and

(b) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : (a) and (b) The issue of applying sanctions against South Africa was discussed by the Prime Minister particularly during his visit to Indonesia, Australia and New Zealand. There was an identity of views including on the need to mobilise the widest possible support for an effective sanctions regime against South Africa.

PM's Discussion Abroad on Indian Ocean

5118. SHRI ANAND SINGH :

SHRI KRISHNA SINGH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the question of the presence of big naval powers in the Indian ocean and the stability of littoral powers in the context thereof was discussed by the Prime Minister during his recent visit to Australia, New Zealand, Indonesia and Thailand ; and

(b) if so, the outcome thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI NARAYAN DATT TIWARI) : (a) and (b) The urgent need to create conditions for the early implementation of the UN Resolution on the Indian Ocean as a Zone of Peace was stressed during Prime Minister's visit to Australia, New Zealand, Indonesia and Thailand.

Indo-Australian Joint Disarmament Plan

5119. DR. CHINTA MOHAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India and Australia have agreed on a joint, initiative to bring nuclear disarmament and arms control as reported in the 'Times of India' dated 15 October, 1986 ; and

(b) if so, the nature of joint initiatives expected to be taken in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : (a) No, Sir. No proposal was discussed with Australia on a joint initiative on nuclear disarmament and arms control.

(b) Does not arise.

[*Translation*]

Financial Assistance to Developing Countries from International Financial Institutions

5120. SHRI KALI PRASAD PANDEY: Will the Minister of FINANCE be pleased to state :